

pOpen Court

**CENTRAL ADMINISTRATIVE TRIBUNAL,  
ALLAHABAD BENCH, ALLAHABAD**

Allahabad, this the **26<sup>th</sup>** day of **September**, 2019

Present :

**Hon'ble Ms. Ajanta Dayalan, Member-A**  
**Hon'ble Mr. Rakesh Sagar Jain, Member-J**

Original Application No.330/00987/2019

Ghanshayam, aged about 52 years, S/o Late Srinath, R/o Village-Maharajpur, Post – Ragghupur, District - Varanasi.

.....Applicant.

By Advocate -Shri N.P. Singh  
Shri Neeraj Singh

**V E R S U S**

1. Union of India through Secretary, Department of Post, New Delhi.
2. Director Postal Services, Department of Posts, Post Master General, Kanpur Region, Kanpur - 208001.
3. Superintendent of Post Offices, Banda, U.P.
4. Assistant Superintendent of Post Offices, Banda, U.P.
5. Bhanu Pratap Singh, Inquiry Officer, Assistant Superintendent of Post Offices, Hamirpur, U.P.
6. Vice Chancellor, Sampoornanand Sanskrit Vishvidyalaya, Varanasi.

..... Respondents.

By Advocate : Shri L.P. Tiwari

**O R D E R**

**By Hon'ble Ms. Ajanta Dayalan, Member-A :**

Heard Shri N.P. Singh, counsel for the applicant and Shri L.P. Tiwari, counsel for the respondents.

2. Learned counsel for the applicant states that the applicant was dismissed from service vide order dated 30.06.2017 (Annexure-22). He preferred an appeal which is pending in the department. On his approaching this Tribunal regarding long pendency of his appeal, this Tribunal vide order dated 06.10.2017 (Annexure-25) directed the applicant to file a fresh appeal before the respondent No.2 mentioning

the information given by the Registrar, Sampurnanand Sanskrit Visvavidyalaya, Varanasi within a period two weeks and also directed the respondent No.2 to decide the same within a period of three months from the date of receipt of appeal by passing a reasoned and speaking order and in the light of information given by the University. Consequent to this order of the Tribunal, the Appellate Authority vide order dated 14.03.2018 (Annexure-A-27) remitted the case back for denovo proceedings. The contention of the applicant is that since then, the case has remained undecided and the applicant is suffering due to pending disciplinary proceedings. He also states that this Tribunal again vide order dated 05.12.2018 (Annexure-A-35) directed the respondents to complete the inquiry expeditiously. The Presenting Officer was appointed vide order dated 04.05.2018 (Annexure-A-30). He also states that the inquiry is still going on which it is clear from Annexure-A-31 and A-32.

3. In view of the above facts, we direct the competent authority amongst the respondents to complete the disciplinary proceedings and to pass appropriate orders within a period of six months from the date of receipt of certified copy of this order. The applicant is also directed to cooperate in the conclusion of disciplinary proceedings and attend the inquiry on the dates fixed.

4. It is made clear that this order shall not be construed as any expression or opinion on the merits of the case.

5. In view of the above directions, the OA is disposed of. No costs.

Member-J

Member-A

RKM/